

*Mysore to stop work
at Canvery Basin (C.A.)*

clarification with regard to Harangi and Hemavati.

SEVERAL HON. MEMBERS ROSE.

MR. SPEAKER : Shri J. H. Patel.

SHRI J H PATEL (Shimoga) : (*Spoke
in Kannada*).

MR. SPEAKER : There is no translation arrangement during the Question Hour.

SHRI J H. PATEL : I am putting my question in English.

AN HON. MEMBER : The Minister knows Kannada also.

MR. SPEAKER : Order, order. Let us listen to the question.

SHRI J. H. PATEL : I am referring to the statement which he placed before the House; I am not reading the entire statement. But, if you carefully go through it, you will find that all his intelligence has been used to make it appear that Tamil Nadu has all along been on the legal line and it is the Mysore State alone which has been illegal. He has put the whole matter in that way to the House. As a matter of fact, as long as Dr. Rao uses such intelligence and as long as Shri Chavan has his power, they will wield influence over the Central Government. I am not bothered about Madras Mysore or Kerala. The oath that they have taken at the National Integration Conference in Srinagar or somewhere or at some other place by somebody else, to uphold the integrity of the country and the unity of the country has been a farce and a drama. whatever it is, these two people have been entirely responsible for the disintegration, parochialism, disunity and division of the country.

(*Interruptions*)

MR. SPEAKER : Please put your question.

SHRI J. H. PATEL : They must first understand the problem correctly. We want very friendly relations with our neighbouring Tamil Nadu. I would like to have an assurance from the Minister that he will not interfere in this matter. Let the matter be left to Tamil Nadu and Mysore people and we will come to an amicable settlement. The very fact that he is intervening in it, will spoil the whole thing. Let him not interfere.

Now, in view of the regional imbalance, this irrigation problem must be solved not on any mathematical or arithmetical calculation but on the grounds of human and regional integration. As Mr Krishna pointed out, Mysore is the least irrigated State in the south except Maharashtra. Madras has 33 per cent, and Mysore has only nine per cent. Is it not this Minister's responsibility to allow Mysore to use its legitimate share of power? It has 45 TMC. But the Minister brings in all technical objections. I demand of him: is he going to assure the House that he would not interfere in this matter. Secondly, he should withdraw his letter which has been written to the Chief Minister of Mysore. Thirdly, he should cease operating as a stumbling-block and dividing the country, one State from another State. Finally is he going to uphold the oath which he has taken in the conference held at Srinagar, to uphold the integrity of the country?

DR. K. L. RAO : If Mysore Government can enter an agreement with Tamilnadu Government, we would be most happy. But unfortunately so far in spite of our very best efforts, it has not been possible to do so. The Tamilnadu Government has made a request that the matter may be referred to a Tribunal. It is at that stage now. If the hon. member can persuade the Chief Minister of Mysore to go and talk to the Tamilnadu Chief Minister and come to an agreement, I can assure him that on behalf of the Government of India, we would be most happy and I would have less of abuse from the hon. member. (*Interruptions*).

SHRI K. LAKKAPPA : I walk out in protest because he is not withdrawing that letter. (*Interruptions*).

(*Shri K. Lakkappa then left the House*)

13.06 hrs.

QUESTION OF PRIVILEGE (AGAINST
THE SAMACHAR "BHARATI"

MR. SPEAKER : I have to inform the House that I received a notice of question of privilege on the 9th March, 1970, from Shri Shashi Bhushan against the "Samachar Bharati", a news agency, for circulating a news report, as published in the *Nav Bharat Times* and the

[Mr. Speaker]

Hindustan dated the 6th March, 1970, Misreporting the proceedings of this House on the 5th March, 1970, that a sitting of the House had been fixed on the 7th/8th March, 1970.

Subsequently, I receive a letter, dated the 9th March, 1970, from the Chief Editor, *Samachar Bharati*, which reads as follows :—

"I write this to express my deep regret for the release of a wrong news item by our News Agency about the sitting of the Lok Sabha last week.

Our Correspondent reported that the House would observe holiday on Friday, the 6th March 1970, on account of Shivaratri festival, but wrongly said that the House would meet on Saturday to dispose of the business originally fixed for Friday. There was no intention to misreport the proceedings; it was a mistake in hearing the announcement.

It may kindly be noted that some time after the release of the earlier item, the mistake was detected by our Correspondent and action was immediately taken to kill the earlier story. Unfortunately the news paper which used the original item did not notice the later message sent out to kill the story. In fact the newspaper concerned made another mistake and said that the House would meet on Sunday whereas our story did not say such thing.

SHRI S. S. KOTHARI (Mandsaur) : It is a frivolous matter. It should end here.

SHRI S. M. BANERJEE (Kanpur) : Let us kill the matter.

MR. SPEAKER : There was a privilege motion. Our practice is to refer it to the newspaper concerned. When they send any thing in writing I have to inform the House.

SHRI S. S. KOTHARI : It should be treated as closed.

MR. SPEAKER : But I have to read out in to the House what the paper has sent in writing.

SHRI RANGA (Srikakulam) : All right, Sir.

MR. SPEAKER : The letter goes on to say :

"In any case I express my unqualified apology to the members of the Lok Sabha for the mistake committed by us. Our Correspondents covering Parliament have been asked to be more vigilant so that such a thing does not happen again."

In view of the unqualified apology tendered by the Chief Editor of the "*Samachar Bharati*" if the House agrees, the matter may be closed.

HON. MEMBERS : Yes.

SHRI K. P. SINGH DEO (Dhenkanal) *Rose—*

MR. SPEAKER : Mr. Singh Deo, I have sent your paper to the External Affairs Minister. He is not here. Let us see tomorrow.

SHRI HEM BARUA : We have submitted an adjournment motion on the pollution of drinking water in Delhi. What about that ?

MR. SPEAKER : I am considering it.

SHRI INDRAJIT GUPTA (Alipore) : A former Chief of the Indian Army has made a very dangerous public statement and you have rejected a calling attention notice on that. He has said that the Constitution should be scrapped and military rule should be imposed. It is a very important matter.

(*Interruptions*)

MR. SPEAKER : These matters are not to be raised here. They are already before me and they will be decided on merits. Now, papers to be laid on the Table.

13.11 hrs.

PAPER LAID ON THE TABLE

REPORT OF COMMITTEE OF ENQUIRY ON CSIR

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Report (Part I) of Committee of Enquiry